

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.709
TO BE ANSWERED ON SEPTEMBER 17, 2020

DEMOLITION OF GPRA COLONY

NO. 709.

SHRI UPENDRA SINGH RAWAT:
SHRI KAUSHAL KISHORE:

Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has taken any decision to demolish Government flats of GPRA colony at BKS Marg, New Delhi and if so, the details thereof and the reasons therefor indicating the number of flats to be demolished, general pool and departmental pool-wise;**
- (b) whether the Government is giving a lot of options/preferences to allottees of general pool for their satisfaction in alternate allotment and if so, the details thereof;**
- (c) whether the Government has any plan to extend the same options facilities to allottees of departmental pool also and if so, the details thereof and if not, the reasons therefor; and**
- (d) the action taken/proposed to be taken for giving more preference/multiple-choice of quarters to allottees of departmental pools on the line of general pool allottee with the consultation of their offices/ departments to prevent discrimination?**

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) Yes, Sir. Government has taken a decision to demolish 243 flats (61 Type II and 182 Type III) at BKS Marg Phase-II, which are old, in poor condition and require a lot of maintenance, on**

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proposal from Lok Sabha House Committee to redevelop the colony to construct new flats for Members of Parliament. Out of these 243 accommodations, 211 are in General Pool and 32 in Departmental Pool.

(b) Yes, the allottees of General Pool are given preferences/ choices for allotment on Automated System of Allotment (ASA) as per rules.

(c) As per rules, the Departmental Pool employees are not eligible for choices on ASA. Alternate accommodations are placed at the disposal of the concerned Departments for allotment to their concerned allottees.

(d) As per rules, option to make alternate allotment through ASA is not available to Departmental Pool allottees. However, while placing the houses in Departmental Pool, alternate accommodation in nearby locations are considered.
